
Act 18 of 1987

Keyword(s):
THE JAMMU AND KASHMIR STATE SUBORDINATE SERVICES RECRUITMENT BOARD ACT, 1987


(Act No. XVIII of 1987).

CONTENTS.

<table>
<thead>
<tr>
<th>SECTION</th>
<th>SECTION</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Short title and commencement.</td>
<td>3. Provision regarding Chairman, Members and Committees etc. of the Board.</td>
</tr>
</tbody>
</table>
[Received the assent of the Governor on 27th August, 1987 and published in the Government Gazette dated 10th September, 1987.]


Be it enacted by the Jammu and Kashmir State Legislature in the Thirty-eighth year of the Republic of India as follows:

1. Short title and commencement.-- (1) This Act may be called the Jammu and Kashmir State Subordinate Services Recruitment Board (Repeal) Act, 1987.

(2) It shall come into force at once.


3. Provision regarding Chairman, Members and Committees etc. of the Board.-- (1) All persons who immediately before the commencement of this Act were appointed as the Chairman, Member, Secretary or Officer or employee of the Board under the Jammu and Kashmir State Subordinate Services Recruitment Board Act, 1986 shall cease to hold such posts and to discharge such duties and all such appointments made whether by extension in service or otherwise under the said Act shall stand terminated from the date of commencement of this Act:

Provided that nothing in this sub-section shall apply to any person who is a Government servant and is on deputation to the Board. Such person shall revert to his parent cadre or department in the Government.

(2) Any committee constituted or set up by the Board under the said Act shall stand superseded and shall cease to discharge its functions and duties from the date of commencement of this Act.